

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.9- IA/697(AHM) 2024  
In  
C.P.(IB)/201(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Bhagwanbhai Talsibhai Bhoraniya

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Atul Sharma, Advocate

For the Respondent :

**ORDER**

**IA/697(AHM) 2024**

This is an application filed by the Applicant/IRP to place on record Report U/s 99 95 of the IB Code, 2016.

Let notices be issued to the Corporate Debtor as well as Personal Guarantor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Corporate Debtor as well as Personal Guarantor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Corporate Debtor as well as Personal Guarantor may file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 11.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**